

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 320**

RA-16/2024

**IN**

**IB-1022(ND)/2018**

**IN THE MATTER OF:**

Mr. Gautam Mullick and Ors.

.... Petitioner/Applicant

Vs.

M/s. Rohtas Projects Ltd.

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Karan Singh, Adv. In RA-16/2024

For the Monitoring : Mr. Abhishek Anand, Ms. Jasleen Singh Sandha,  
Professional Advs.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **21.05.2024.**

-Sd-  
**(COURT OFFICER)**